M/S. GREENEARTH RESOURCES AND PROJECTS LIMITED

("GRPL" or "the Target Company" or "TC" or "the Company")

FORMERLY AUSTRAL COKE & PROJECTS LIMITED

Registered Office: 2 No Kali Krishna Tagore Street, 3rd floor, Kolkata - 700007, West Bengal, India.

Tele Fax No. 033-40635084, Email id: contact@greenearth.net.in

Advertisement under Regulation 18 (7) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011

1. This Advertisement is being issued by Comfort Securities Limited, Manager to the offer, on behalf of M/s. Aum Saw Pipes and Industries Private Limited, Acquirer pursuant to Regulation 18 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 2011 in respect of the open offer to acquire shares of the Greenearth Resources and Projects Limited, Target company. The Detailed Public Statement with respect to the aforementioned offer was made on 8th October 2012 in Financial Express (English), Jansatta (Hindi) all editions, Duranto Barta (Bengali), Kolkata and Prahar (Marathi), Mumbai edition news papers
2. Offer Price is Rs. 1.20/- per Equity Share and there is no revision in the offer price.
3. The Committee of Independent Directors of Target Company has given their comments on the Open offer on 16th January 2013 and it was published on 17th January 2013 in the same news papers in which the Detailed Public Statement was published i.e in Financial Express (English), Jansatta (Hindi) all editions, Duranto Barta (Bengali), Kolkata and Prahar (Marathi), Mumbai edition news papers
4. It is not a competing offer.
5. The Letter of Offer dated 18th January 2013 has been dispatched to the shareholders on 23rd January 2013.
6. The Letter of Offer along with form of acceptance would also be available at SEBI website (http://www.sebi.gov.in/). In case of non-receipt of Letter of Offer or Form of acceptance, the shareholders can also download from the website of SEBI for applying in the offer. Further, the shareholders have also option in case of non-receipt/non-availability of the form of acceptance, the application can be made on plain paper along with the following details:
   a. In case of physical shares: Name, address, distinctive numbers, folio nos. number of shares tendered
   b. In case of dematerialized shares: Name, address, number of shares tendered, name of the Depository Participant ('DP'), DP ID, Beneficiary account number and a photocopy of delivery instruction in "off market" mode or counterfoil of the delivery instruction in "off market" mode, duly acknowledged by the DP in favour of the Depository Escrow Account.
7. All the changes suggested by SEBI in their comments vide letter no. CFD/DCR/OW/1230/2013 dated 14th January 2013 has been incorporated in the Letter of Offer.
8. The Open Offer was not triggered under Regulation 3 of SEBI (SAST) Regulations, 2011 since the acquisition in only 19.59% through Share Purchase Agreement by Acquirer. However the Acquirer is also intends to acquire the management control of the Target Company. Therefore this Open Offer was triggered under Regulation 4 of SEBI (SAST) Regulations, 2011.
9. **Schedule of Activities**

Activity	Original Date and Day	Revised Date and Day
Date of Public Announcement	29.09.2012, Saturday	29.09.2012, Saturday
Publication of Detailed Public Statement (DPS) in newspapers	08.10.2012, Monday	08.10.2012, Monday
Last Date for a competing Offer	31.10.2012, Wednesday	31.10.2012, Wednesday
Identified Date*	08.11.2012, Thursday	15.01.2013, Tuesday
Date by which Letter of Offer will be dispatched to the Shareholders	20.11.2012, Tuesday	23.01.2013, Wednesday
Last date for revising the Offer Price	21.11.2012, Wednesday	24.01.2013, Thursday
Date of Commencement of tendering period (Offer Opening Date)	27.11.2012, Tuesday	31.01.2013, Thursday
Date of Expiry of tendering period (Offer Closing Date)	11.12.2012, Tuesday	13.02.2013 ,Wednesday
Date of communicating the rejection/ acceptance and payment of consideration for the acquired shares	26.12.2012, Wednesday	28.02.2013, Thursday
Date by which the underlying transaction which triggered open offer will be completed	02.01.2013, Wednesday	07.03.2013, Thursday

*** "Identified Date" is only for the purpose of determining the names of the Shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirer and Sellers) are eligible to participate in the Offer any time before the closure of the Offer.**

Issued by Manager to the Offer on behalf of M/s. Aum Saw Pipes and Industries Private Limited, Acquirer

COMFORT SECURITIES LIMITED

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Website: www.comfortsecurities.co.in

Place: Mumbai

Date : 28.01.2013